

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 16

IA 1733/2024 (NEW IA) in C.P. (IB)/30(MB)2017

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **17.04.2024**

NAME OF THE PARTIES: **MARMAGOA STEEL LTD**

Sections 60(5) & 10 of the Insolvency and Bankruptcy Code, 2016

ORDER

IA 1733/2024 (NEW IA) in C.P. (IB)/30(MB)2017

- 1) Ms. Simran Singh, Ld. Counsel for the Applicant is present.
- 2) The present Interlocutory Application has been filed by the Applicant, Liquidator of the Corporate Debtor for placing on record Progress Report for the quarter ended 31.12.2023 in terms of Regulation 15 of Liquidation Process Regulations, 2016.
- 3) The said Report filed by the Applicant is taken on record. No order is called for. The Interlocutory Application bearing IA No. 1733 of 2024, is disposed of as Allowed.

4) Registry shall list the main Company Petition on Board as and when New Applications, if any, arising out of the present Company Petition are listed.

Sd/-

PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-

JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)

Vedant Kedare